

**Before Shri R.S. Virk, District Judge (RETD.)**  
appointed to hear objections/representations in the matter of PACL Ltd.  
as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court  
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and  
duly notified in SEBI Press release no. 66 dated 08/12/2017.

**File no. 241/16**

**MR. No. 17818-16**

**Applicant :** Pal Singh & Samay Singh

**Present :** None

**Order :**

1. This application/petition had been received through SEBI office on 29-01-2018.
2. This file does not contain any application or any other document except photocopy of sale deed dated 29/01/1998 executed Pal Singh & Samay Singh ss/o Mamraj resident of Patti Kalyana, Tehsil Samalkha in respect of the land described therein for amount of Rs. 87,500/- in favour of PACL India.
3. As there is no prayer whatsoever in this file, no further action is called for on my part. File be consigned to records.

**Date : 22/02/2018**

  
**R. S. Virk**  
**Distt. Judge (Retd.)**